

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 465/GT/2014

Date: 20.8.2015

To
Chief Engineer (Commercial),
Damodar Valley Corporation,
DVC Towers, First Floor,
VIP Road,
Kolkatta-700054

Sir,

Subject: Determination of tariff in respect of Mejia Thermal Power Station Units I-III (3X210MW) for the tariff period 2009-14

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 11.9.2015:

A. Insufficient Data/Forms Submission:

Some of the forms, as stated below which are either incomplete or not submitted shall be furnished as per the 2009 Tariff Regulations, along with the reconciled copies with audited accounts duly certified by Auditor:

- (i) Form – 7 & 8 (Project Specific Loan and Corporate Loans for Additional Capital Expenditure (ACE) if any for the period 2009-14);
- (ii) Form – 9 (Details of ACE for the period 2009-14);
- (iii) Form – 9A (Statement of Capital Cost for the period 2009-14);
- (iv) Form – 9B (Statement of Capital Work in Progress for the period 2009-14);
- (v) Form – 10 (Statement of financing additional capitalization- Debt: Equity);
- (vi) Form – 11 The Asset-wise details as on 31.3.2009 and at the end of each year for calculating depreciation as per Regulation 43 (2) (3) of the 2009 Tariff Regulations.

B. Capital Cost

(a) Allocation/Reconciliation statement (Plant/unit wise) for the period 2009-14 duly matching with the audited accounts duly certified by the Auditor shall be furnished for the following:

- (i) Gross Fixed Assets, Capital Work in Pprogress and Depreciation;
- (ii) Common Cost – Director, Central, R&D, IT, Subsidiary, Other Office etc.

C. Details of Decapitalization, Liability Discharged etc

- a) Details of Decapitalization for the period from 2012-13 to 2013-14 as per attached format (Annexure-A);
- b) Details of Liability etc. for the period 2009-14 as per attached format (Annexure-B);

D. Loan

- a) Year-wise loan raised and utilized in capital expenditure (Plant-wise/ Unit-wise and DVC as a whole) shall be clarified for the period 2009-14, duly reconciled with audited accounts and certified by Auditor;
- b) Copy of all loan agreements along with documentary proof for interest rates for the period 2009-14.

E. Sinking Fund

- a) Details such as, name of financial institution, account number, account statement showing contribution balances for sinking fund maintained under escrow mechanism as mentioned in the notes of audited accounts for 2011-12 and 2012-13;
- b) Allocation/Reconciliation statement (Plant-wise/ Unit-wise) for the period 2009-14 duly matching with the audited accounts and certified by the Auditor.

F. Pension and Gratuity Fund

- a) P&G trust audited accounts (with bank Passbook extracts showing the actual contributions) for the period 2009-14;
- b) Allocation/Reconciliation statement for the period 2009-14 (Plant-wise/ Unit-wise) duly matching with audited accounts and certified by Auditor.

2. The information as above shall be filed within the due date. No request for further extension of time shall be entertained. In case, no information/ document is filed within the said date, the matter shall be placed below the Commission for further orders.

(B. Sreekumar)
Deputy Chief (Law)

Annexure A (Rs in Lakhs)						
Sr. No	FY	Particulars of Asset decapitalised	Gross value of asset decapitalised	year put to use	year of decap	Total depreciation recovered in GFA

Annexure B (Rs in Lakhs)								
Sr. No	FY	Party Name	Description of Items	DVC			Discharge of Liability	
				Gross ACE	Liability	Net ACE	Reversal	Payment
						-		
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